## GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

STARRED QUESTION NO:370
ANSWERED ON:29.07.2009
NARMADA ACTION PLAN
Pratapsinh Shri Chauhan Prabhatsinh;Rathwa Shri Ramsinhbhai Patalbhai

## Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether the Union Government proposes to introduce Narmada Action Plan on the lines of Ganga Action Plan for abatement of pollution of the river Narmada;
- (b) if so, the details thereof;
- (c) whether the Union Government has provided financial assistance for cleaning the river; and
- (d) if so, the details thereof and if not, the reasons therefor?

## **Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (d) A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (d) of the Lok Sabha Starred Question No.370 to be answered on Wednesday, the 29th July, 2009 on 'Narmada Action Plan'.

(a) to (d) The Government has taken steps for pollution abatement in the identified stretches of the major rivers. The river conservation efforts in this direction commenced with the launching of Ganga Action Plan (GAP) phase-I in the year 1985. GAP Phase-I was extended to GAP phase-II in various stages during 1993-96 to cover tributaries of river Ganga. In 1995, Government launched the National River Conservation Plan (NRCP) to include identified stretches of other polluted rivers. The NRCP presently covers polluted stretches of 37 rivers in 166 towns spread over 20 States. Narmada is one of the rivers included under the NRCP. Based on the proposals received from the Government of Madhya Pradesh (MP), two towns namely Jabalpur and Hoshangabad have been included for pollution abatement works for river Narmada. At Jabalpur, five pollution abatement schemes have been sanctioned under the Plan at a cost of Rs. 1.445 crore on a 100% central funding basis. Of this, an amount of Rs. 1.36 crore has been provided and four projects have since been completed. The cost of sanctioned schemes at Hoshangabad is Rs. 12.99 crore, on a 70:30 cost sharing basis, between the Government of India and the Government of M.P. The Central Government has so far released Rs. 5.30 crore against its share of Rs. 9.10 crore, for the schemes at Hoshangabad whereas, the Government of MP has released an amount of Rs. 2.06 crore out of its share of Rs.3.89 crore. These schemes are at various stages of implementation.